

State Vs. Sameer
e-FIR No. 24490/2020
PS GTB Enclave
U/s 379 IPC

21.12.2020 12:30 PM (Through VC)

Present: Advocate for the accused.

ASI Surrender on behalf of the IO.

Mr. Lokesh Kumar, Ld. APP for the State.

Reply to the bail application filed. Copy supplied to counsel for the accused. Arguments on the bail application advanced. Put up for order on bail application at 4:00 PM.

4:00 PM

Present: None.

1) Matter is pending consideration on the bail application filed on behalf of the accused Sameer on the grounds, namely, that the accused is aged 19 years and has been falsely implicated in the case, that the accused has been granted bail in FIR No. 20276/2020 dated 18.12.2020, that nothing was recovered at the instance of the accused, and that the accused is sole bread earner in the family and is ready to follow the conditions imposed by the Court.

2) Reply to the bail application was filed in which bail has been opposed on the ground that the accused is involved in similar type of cases and his liberty might be harmful to the society.

3) Arguments on the bail application have been heard. The case file and the police diary have been perused. The case of the prosecution is that the stolen vehicle of this case was recovered from the accused Kapil and Sameer on their arrest in FIR No. 20276/2020 U/s 379/411/34 of IPC. As per the previous involvement report of the accused Sameer, there are around 5 more other cases pending against him U/s 379 of IPC and the accused is stated to have been released on bail only in FIR No. 20276/2020. In case the accused is released on bail in the present case, there is a possibility that the accused may not only commit similar offence but may also abscond owing to multiple cases pending against him. At this stage, no grounds are made out for grant of bail in favour of accused. Accordingly, the bail application is dismissed. Copy of this order be uploaded on Delhi District Court Website and a scanned copy thereof be sent via e-mail to counsel for the applicant.



SALONI SINGH
MM-01, Shahdara,
Karkardooma Courts, Delhi
21.12.2020

Metropolitan Magistrate (S&D-01)
Karkardooma Courts, Delhi